

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 104
IB-288/ND/2020**

IN THE MATTER OF:

M/s. Olympus Metal Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Rajat Jain, Adv.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. Paper book is perused. The signatures on the "Vakalatnama" do not indicate the names of the persons who have signed the "Vakalatnama" therefore the counsel is advised to file fresh "Vakalatnama" clearly denoting the persons who have signed the "Vakalatnama" for the client as well as the advocates. Post the matter to 07.02.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**